

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

Original Application No. 67/2024/EZ
(Earlier Original Application No. 22/2024/PB)

Krishna Mandal Applicant(s)

Versus

State of Jharkhand & Ors. Respondent(s)

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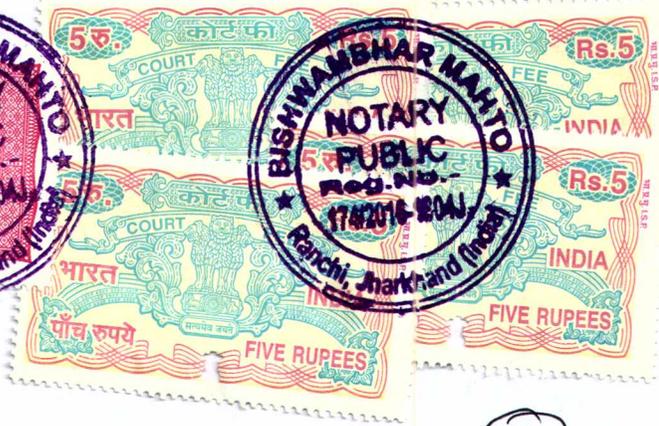
S. N.	Particulars	Page No.
1.	Affidavit of the Respondent No. - 03, Jharkhand State Pollution Control Board	02-05
2.	Annexure - A: True copy of the letter no. 706 dated 22/04/2024.	06-28

Filed by: -



**Kumar Anurag Singh
Advocate**

Jharkhand State Pollution Control Board



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Authorised under Notaries Act 1952
& Notaries Rules 1956 Govt. of
Jharkhand, Ranchi (India)

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

Original Application No. 67/2024/EZ
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Krishna Mandal Applicant(s)

Versus

State of Jharkhand & Ors. Respondent(s)

**Affidavit of the Respondent No. - 03, Jharkhand
State Pollution Control Board (JSPCB).**

I, Kamlakant Pathak, S/o of Jitbahan Pathak presently posted as the Section Head, Dumka Region, JSPCB having its office at T.A. Division Building, Dhurwa, Ranchi, Jharkhand

1. That, at present, I am working and posted as the Section Head, Dumka Region, JSPCB and as such, I am well acquainted with all the facts and circumstances of this case.

Ref. No. 14/2024
Date 14 MAY 2024



2. That, I have gone through the order dated 23/04/2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the present matter and have understood the contents therein.

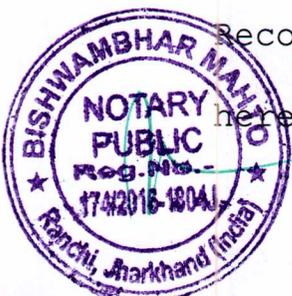
3. That, I am duly authorized to swear this affidavit. Further, it is stated that I have gone through the relevant files and records in the present case.

4. That, it is humbly stated and submitted that the Hon'ble Principal Bench of the Tribunal in its order dated 19/02/2024 in O. A. No. 22/2024/PB was pleased to constitute a Joint Committee comprising of the representatives of Central Pollution Control Board, Jharkhand State Pollution Control Board, District Magistrate, Dumka to verify the factual position and suggest appropriate remedial action to the concerned Authorities.

5. That, it is humbly stated and submitted that the Joint Committee undertook visit of the site in question along with the applicant and the representative of the Unit in in question on 16/04/2024. The Conclusion and Recommendations of the Joint Committee is reproduced

herewith for the sake of brevity: -

14 MAY 2024



4.0 Conclusion

- a) In the light of the complaint received earlier about this unit in the JSPCB office, vide JSPCB Regional Office letter no. 680, dated 21/05/2022, the Unit was directed to obtain consent from JSPCB. In compliance to above, the Unit has obtained Combined consent (CTE/CTO) from the JSPCB. Additionally, the Unit's representative has closed the window facing the complainant's house. A GI sheet barrier has also been provided between the Applicant's premises and the Unit's premises to prevent pollution from rice husk and other activities from being air borne and entering the locality / Applicant's premises.
- b) The result of the Ambient Air Quality which was monitored near by the Unit in question in past (Details mentioned in Para 3.2), were observed to be within National Ambient Air Quality Standards as prescribed by CPCB.
- c) The result of the Noise Level which was monitored on dated 16/04/2024 were observed within permissible limit.
- d) As, the Unit is installed on an RCC (Reinforced Cement Concrete) foundation and in an enclosed area / inside a permanent structure (pucca house) the chances of vibration and other air pollutants entering the Applicant's house are negligible.
- e) If Project Proponent will operate the Unit through electric power supply instead of diesel engine, the problems of noise pollution will be eliminated.

5.0 Recommendations: -

- a) The project proponent will operate the Rice Huller Unit only during day time and in the closed premises.

14 MAY 2024



b) The project proponent will operate the Rice Huller Unit using electricity only and the diesel engine should be removed from the premises.

c) The windows facing the complainant's house should permanently be closed.

Photocopy of Letter No. 706 dated 22/04/2024 is annexed and marked as Annexure - 'A'.

6. That, this Affidavit is filed bonafide and in the interest of justice.

7. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

Karnadekant Pathak

DEPONENT

VERIFICATION:

Verified at Ranchi on this the day of ^{14th} May, 2024 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Karnadekant Pathak

DEPONENT



NOTARY PUBLIC, RANCHI

M. Anam
EN-7899/06

Signature Attested and Identification of Lawyer

Authorised under Notaries Act 1952 & Notaries Rules 1956 Govt. of Jharkhand, Ranchi (India)

Ref. No. Date

401

11 4 MAY 2024

Annexure - 'A'
⑥



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला, दुमका - 814101
Ph: 06434-230203 Web Site: www.jspcb.org

पत्रांक :- 706

दिनांक :- 22/04/2024

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,
रांची।

विषय :

Compliance of the direction issued by Hon'ble NGT, Principal Bench, New Delhi in its order dated 19.02.2024 in O.A. No. 22/2024/PB (Presently O.A. No. 67/2024/EZ) के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में सूचित करना है कि माननीय NGT, Principal Bench, New Delhi में दायर O.A. No. 22/2024/PB (Presently O.A. No. 67/2024/EZ), Krishna Mandal Vs State of Jharkhand & Ors के संबंध में दिनांक 19.02.2024 को पारित आदेश के अनुपालन हेतु संयुक्त हस्ताक्षरित निरीक्षण प्रतिवेदन आवश्यक कार्रवाई हेतु भेजी जा रही है।

अनु०:-यथो।

विश्वासभाजन,

क्षेत्रीय पदाधिकारी,
दुमका।



REPORT OF THE JOINT COMMITTEE

**IN COMPLIANCE OF THE ORDER DATED
19.02.2024 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL (NGT),
PRINCIPAL BENCH, NEW DELHI IN**

O. A. No. 22/2024/PB

(PRESENTLY O.A No. 67/2024/EZ)

IN THE MATTER OF

KRISHNA MANDAL VS

STATE OF JHARKHAND & ORS.



APRIL 2024

1.0 Introduction

1.1 With reference to the order of the Hon'ble NGT, Principal Bench, New Delhi dated 19/02/2024 passed in O. A. No. 22/2024 (PB) which has been transferred to the Hon'ble NGT, Eastern Zonal Bench, Kolkata and has been re-numbered as O. A. No. 67/2024 (EZ) in the matter of Krishna Mandal Vs State of Jharkhand & Ors. a Joint Committee was constituted by the Hon'ble NGT vide its order dated 19/02/2024 in the present matter which comprises of the representatives from (i) Central Pollution Control Board (CPCB) (ii) Jharkhand State Pollution Control Board (JSPCB) and (iii) District Magistrate, Dumka Jharkhand. Copy of order dated 19/02/2024 is enclosed and marked as **Annexure – I**.

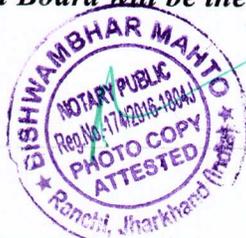
1.2 Direction of the Hon'ble NGT vide order dated 19/02/2024

The Hon'ble NGT, Principal Bench, New Delhi vide its order dated 19/02/2024 in O. A. No. 22/2024 (PB) in the matter of Krishna Mandal Vs State of Jharkhand & Ors. has given certain directions. The relevant portion of which is as under: -

“2. The applicant has submitted that they are living in village Sarsazol, Thana Shikaripada, District Dumka, Jharkhand for the last 20 years. Nandlal Mandal has setup rice and flour mill adjoining to their house in January, 2022 by shifting the same from his old house. The project proponent is operating the rice and flour mill by using the diesel engine. His father is suffering from breathing problems. Studies of the applicant are also being affected by the air and noise pollution caused. He made complaints to the concerned authorities in April 2022 and July 2022 but no action has been taken on the same.

3. Prima facie the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board, Jharkhand State Pollution Control Board, District Magistrate, Dumka and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action to the concerned Authorities. The Jharkhand State Pollution Control Board will be the nodal agency for coordination and compliance.



5. *Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Eastern Zone Bench of this Tribunal at Kolkata, we are of the considered view that it will be appropriate if the case is further heard by the Eastern Zone Bench of this Tribunal at Kolkata.*

6. *Accordingly, the Registry is directed to list the matter before the Eastern Zone Bench of this Tribunal at Kolkata on 23.04.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.*

7. *Factual and Action taken Report by the Joint Committee and reply/response by the respondents be filed before the Eastern Zone Bench of this Tribunal at Kolkata by email ngtjudicial-kolkata@gov.in*

1.3 In compliance to the order dated 19/02/2024 of the Hon'ble NGT, Principal Bench, New Delhi a Joint inspection was carried out by the Joint Committee as constituted by the Hon'ble Tribunal on 16/04/2024 in presence of the Applicant and the representative of the Unit in question. The Joint Committee comprised of the following members: -

- a) Sri Anjaneyulu Dodde, Deputy Commissioner, Dumka
- b) Sri Rajiva Kumar Sinha, Regional Officer, JSPCB Regional Office, Dumka.
- c) Sri Toufic Aslam, Scientist – C, CPCB Regional Directorate, Kolkata.



2.0 Site Visit

2.1 The Joint Committee, as constituted by the Hon'ble NGT undertook visit of the site in question along with the application and the representative of the Unit in question on 16/04/2024. The observations of the Joint Committee during field visit are as follows: -

- a) The rice mill (which is in question in the O. A.) is actually a Rice Huller Unit, also known as the rice husker, it is a machine used to remove the outer husk of paddy (rice grains). Furthermore, this machine is used to grind wheat to produce wheat flour.
- b) During the inspection, it was noted that a diesel engine of power 10 HP, as well as an electric motor is provided for operating the said Rice Huller. It was further observed that the Unit has provided a silencer with the diesel engine, which is at a height of 2 meters above the roof level of the Unit.
- c) The project proponent has provided both diesel engine and electric motor for operation of Rice Huller Unit. In this regard, the project proponent and local villagers informed that at present the Unit is mostly operated by electricity only but in special circumstances when there is no electricity, then the Unit is operated by diesel engine.
- d) The Rice Huller Unit has obtained Consent to operate (CTO) from JSPCB under Green Category Industry vide Board's Ref. No. JSPCB/RO/DMK/CTO-17221686/2023/187 dated 2023-10-10 for the Product and Capacity rice – 300 Kg/day & Flour – 40 Kg/day which is valid up to 30.09.2028 Copy of Consent is enclosed and marked as **Annexure – II**.
- e) During the inspection, it was observed that the Rice Huller Unit and the Diesel Engine is set up on an RCC (Reinforced Cement Concrete) foundation and both are installed in an enclosed area / inside a permanent structure (pucca house).
- f) During the inspection, it was observed that two windows of the house where the Rice Huller Unit is installed is located towards the complainant's house which was found closed. Rice Huller representative informed that the said windows have been kept closed for last 02 years to prevent the rice husk or other materials from being air borne and entering the locality / Applicant's premises.
- g) A tin sheet barrier is provided between the Applicant's premises and the Unit's premises, the distance between the Boundary wall of both the premises is approx 2 feet.



3.0 Ambient Air Quality and Noise level Status: -

3.1 In compliance with the Hon'ble NGT order and to verify the factual status of noise levels during the inspection of the Joint Committee on 16/04/2024, a noise level monitoring was conducted by JSPCB Officials. The result of the Noise Level Monitoring is given below in table: -

Table - 01: Noise level Monitoring Result

Place: M/s Biswajit Mandal, At – Sarsajol, P.O. – Shikaripara, District – Dumka.			Date: 16/04/2024
S. N.	Location	Time	Report (Sound Level)
1.	Nearby Complainant House	01:57 PM	LAF (Max) – 72.9 dB LAF (Min) – 53.6 dB Average – 63.25 dB
2.	Near Milling Side	02:15 PM	LAF (Max) – 75.4 dB LAF (Min) – 54.0 dB Average – 64.70 dB

3.2 However, in the past, Ambient Air Quality Monitoring (AAQM) of the Rice Huller Unit was conducted by two different laboratories in response to complaints, and in both instances, the AAQ parameters were observed within permissible limits. Monitoring parameters of both reports are shown below: -

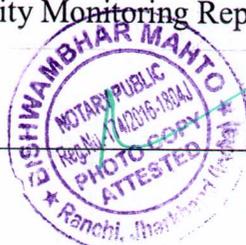
Table - 02: Result of AAQM by Yugantar Bharti Analytical & Engineering Laboratory

Monitoring Date: 18/10/2022 to 19/10/2022				
Parameters	Sampling Location			Standard 0
	Site A (Name)	Site B (Name)	Site C (Name)	
PM _{2.5} (µg/m ³)	59.7	62.3	64.8	100
PM ₁₀ (µg/m ³)	26.3	29.1	27.3	60
SO ₂ (µg/m ³)	14.0	16.0	15.0	80
NO _x (µg/m ³)	25.8	28.8	24.1	80

Table 03: Result of AAQM by Envirocheck Laboratory, Dhanbad

Monitoring Date: 14/09/2023				
Parameters	PM ₁₀ (µg/m ³)	PM ₁₀ (µg/m ³)	SO ₂ (µg/m ³)	NO _x (µg/m ³)
Location: At North Side	50.10	80.09	6.09	25.0
Location: At East Side	47.30	74.10	5.67	23.46
Limit	60.0	100.0	80.0	80.0

Noise Level & Ambient Air Quality Monitoring Reports are attached as **Annexure - III**.



4.0 Conclusion

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- a) In the light of the complaint received earlier about this unit in the JSPCB office, vide JSPCB Regional Office letter no. 680, dated 21/05/2022, the Unit was directed to obtain consent from JSPCB. In compliance to above, the Unit has obtained Combined consent (CTE/CTO) from the JSPCB. Additionally, the Unit's representative has closed the window facing the complainant's house. A GI sheet barrier has also been provided between the Applicant's premises and the Unit's premises to prevent pollution from rice husk and other activities from being air borne and entering the locality / Applicant's premises.
- b) The result of the Ambient Air Quality which was monitored near by the Unit in question in past (Details mentioned in Para 3.2), were observed to be within National Ambient Air Quality Standards as prescribed by CPCB.
- c) The result of the Noise Level which was monitored on dated 16/04/2024 were observed within permissible limit.
- d) As, the Unit is installed on an RCC (Reinforced Cement Concrete) foundation and in an enclosed area / inside a permanent structure (pucca house) the chances of vibration and other air pollutants entering the Applicant's house are negligible.
- e) If Project Proponent will operate the Unit through electric power supply instead of diesel engine, the problems of noise pollution may be minimized.

5.0 Recommendations: -

- a) The project proponent will operate the Rice Huller Unit only during day time and in the closed premises.
- b) The project proponent will operate the Rice Huller Unit using electricity only and the diesel engine should be removed from the premises.
- c) The windows facing the complainant's house should permanently be closed.

Islam
(Toufic Aslam)
Scientist - 'C'
CPCB, Kolkata

Rajiva
(Rajiva Kumar Sinha)
Regional Officer,
JSPCB Regional Office, Dumka

A
(Anjaneyulu Dodde)
Deputy Commissioner,
Dumka.



Photographs:



Photo - 1: Interaction with Local Villagers during site visit by the Committee.

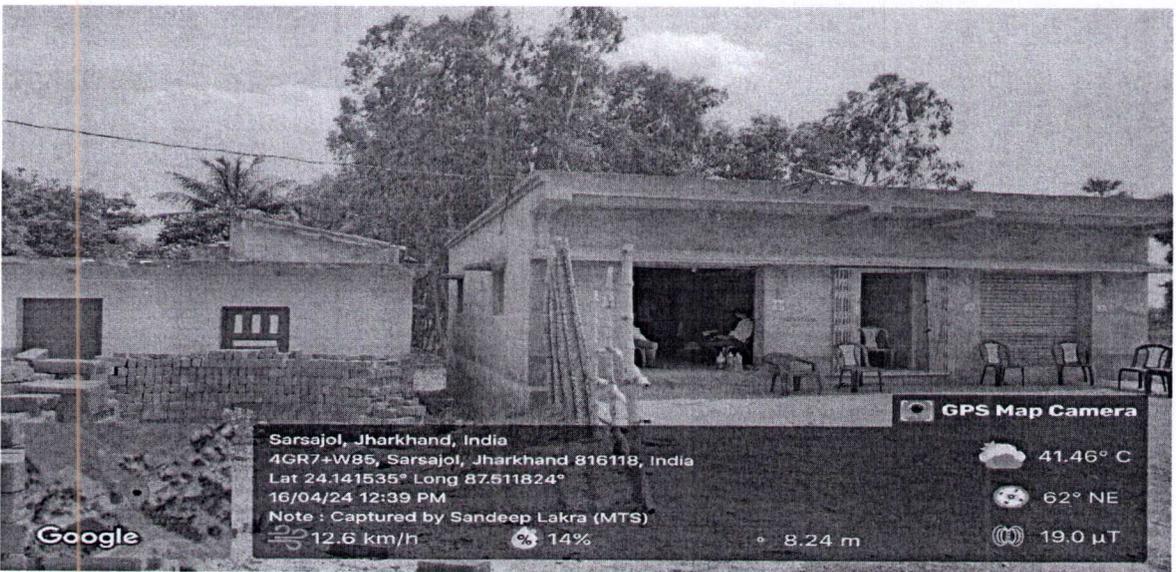


Photo 2:- Complainant's house (1) & Project proponent house (2)

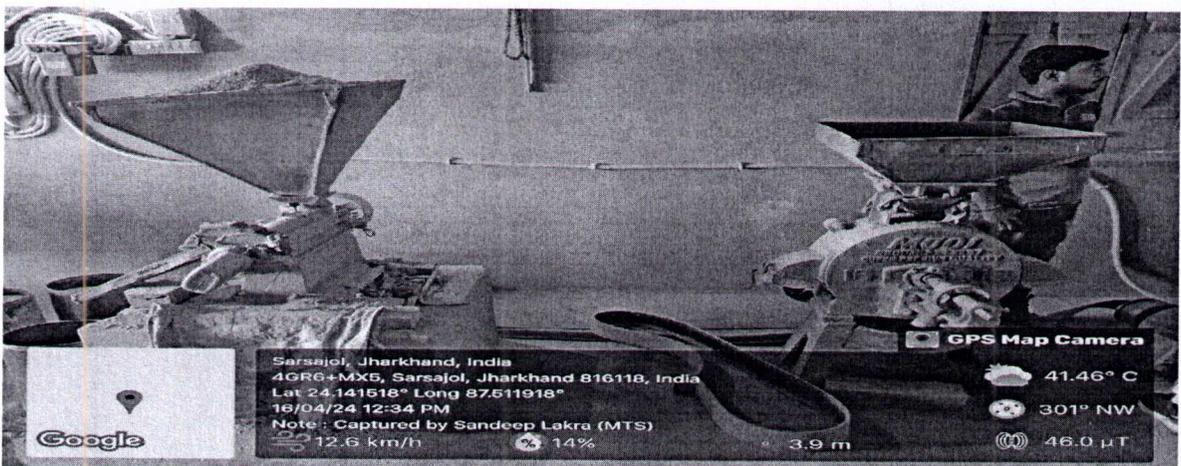
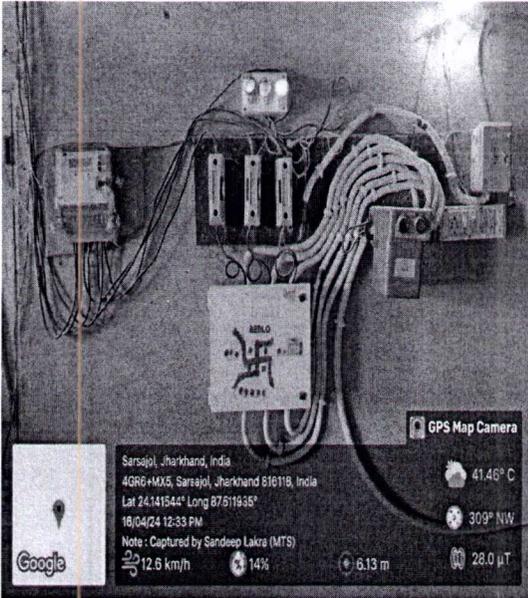


Photo 3: -Rice Huller





**Photo 4: -Electricity connection
Provided for operations of rice huller**

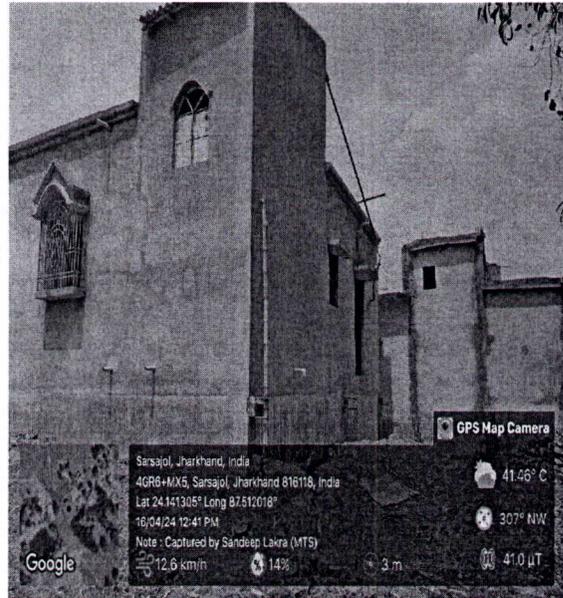


Photo 5: - Stack height of diesel engine.

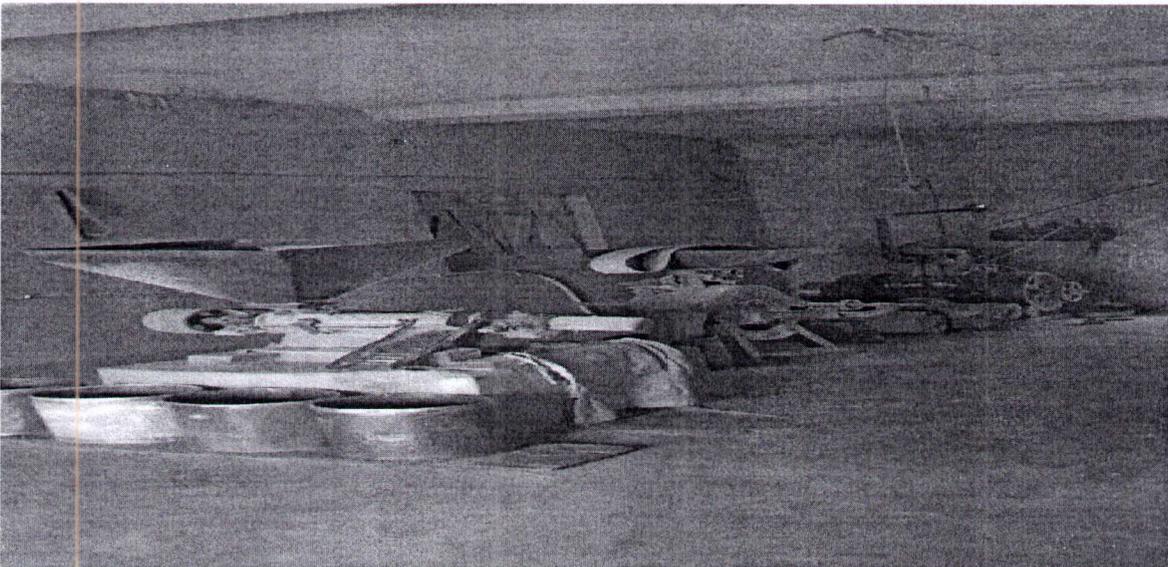
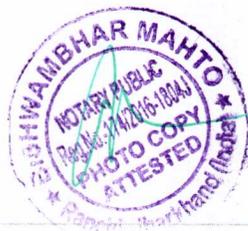


Photo 6: - Rice Huller



Item No.4

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 22/2024

Krishna Mandal

...Applicant

Versus

State of Jharkhand & Ors.

...Respondents

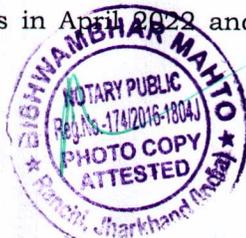
Date of hearing: 19.02.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None for the Applicant.

**Application is registered based on a letter petition received by
post.****ORDER**

1. Krishna Mondal has sent by post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 22/2024.
2. The applicant has submitted that they are living in village Sarsazol, Thana Shikaripada, District Dumka, Jharkhand for the last 20 years. Nandlal Mandal has setup rice and flour mill adjoining to their house in January, 2022 by shifting the same from his old house. The project proponent is operating the rice and flour mill by using the diesel engine. His father is suffering from breathing problems. Studies of the applicant are also being affected by the air and noise pollution caused. He made complaints to the concerned authorities in April 2022 and July 2022 but no action has been taken on the same.



-2-

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board, Jharkhand State Pollution Control Board, District Magistrate, Dumka and direct the same to meet **within two weeks**, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and suggest appropriate remedial action to the concerned Authorities. The Jharkhand State Pollution Control Board will be the nodal agency for coordination and compliance.

5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Eastern Zone Bench of this Tribunal at Kolkata, we are of the considered view that it will be appropriate if the case is further heard by the Eastern Zone Bench of this Tribunal at Kolkata.

6. Accordingly, the Registry is directed to list the matter before the Eastern Zone Bench of this Tribunal at Kolkata on 23.04.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.



-3-

7. Factual and Action taken Report by the Joint Committee and reply/response by the respondents be filed before the Eastern Zone Bench of this Tribunal at Kolkata by email ngtjudicial-kolkata@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. A copy of this order be sent to the Member Secretary, Central Pollution Control Board, Member Secretary, Jharkhand State Pollution Control Board, District Magistrate, Dumka by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

February 19th, 2024
N





JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/RO/DMK/CTO-17221686/2023/187

Dated : 2023-10-10

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2023-09-08 of Bishwajit Mandal, Occupier Name :Bishwajit Mandal for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
2. **Documents Relied Upon:**
 - (a) The content of inspection report ref no. 2080 dated 04.10.2023 of R.O., Regional Office-Cum-Laboratory, J.S.P.C. Board, Dumka.
 - (b) The content of Own land.
 - (c) The content of Combined Consent (CTE & CTO) Ref No. JSPCB/RO/DMK/CTE/CTO14001949/2022/10 Dated : 2022-11-22
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -Sarsajole , P S -Shikaripara , District -DUMKA , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
Before Expansion	Mauza - Sarsajole, J B no. 02, Khesra No. 453	2 Bigha 4 Katha	02 Lac	Rice hullers only- 300 Kt/Day & Flour - 40 Kg/Day	30/09/2028

(A) Specific Conditions:



1. That, the occupier shall obtain raw material from valid source only.
2. That, the occupier shall submit A A Q R & N M R within consent period.

3. That the occupier shall maintain premises neat & clean and wetting of the ground with appropriate technique.
4. That, he(they) shall implement Rain Water Harvesting.
5. That, he(they) shall dispose solid waste properly.
6. That, he(they) shall do tree plantation & maintains.
7. That, the occupier shall submit applications for renewal of consent under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 30.09.2028 with documents showing compliance of all of the above conditions.

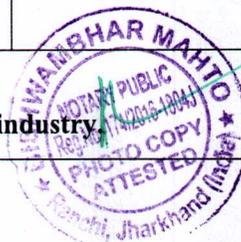
(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:



S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.



(2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
-----	-----------	----------

(3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
-----	-----------	----------

(4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
-----	------------	------------------

(5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

(6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.

(7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.

(9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.

(10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

(12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.



- 4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
- 5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
- 6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
- 7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

**KAMLAKANT
T PATHAK**

(Kamlakant Pathak)
Regional Officer

Digitally signed by KAMLAKANT PATHAK
DN: c=IN, o=PERSONAL, title=1364,
pseudonym=528dfcda21ee07a9089b598
eb47bb8546883cdbc9f768f8d9be7445e
9bdf27, postalCode=826001,
st=Jharkhand,
serialNumber=158889732cbf0b00fc09f9b
4fd52048193da03ed8ac90d4eeb1307a57
a3dfa7, cn=KAMLAKANT PATHAK
Date: 2023.10.10 18:06:48 +05'30'

Memo No. : JSPCB/RO/DMK/CTO-
17221686/2023/187

Dated : 2023-10-10

Copy to: Sri Bishwajit Mandal of M/s Bishwajit Mandal, At.- Sarsajore, Po. Bankijore, Ps.- Shikaripara, Dist.- Dumka 816118/ Director of Industry, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi /Deputy Commissioner, Dumka / Chief Inspector of Factories, Government of Jharkhand, Ranchi / Member Secretary, JSPCB, Ranchi for information & necessary action.

KAMLAKANT PATHAK

Digitally signed by KAMLAKANT PATHAK
DN: c=IN, o=PERSONAL, title=1364,
pseudonym=528dfcda21ee07a9089b598eb47bb8546883cdbc9f768f8d9be7445e9bdf27,
postalCode=826001, st=Jharkhand,
serialNumber=158889732cbf0b00fc09f9b4fd52048193da03ed8ac90d4eeb1307a57a3dfa7,
cn=KAMLAKANT PATHAK
Date: 2023.10.10 18:07:06 +05'30'

(Kamlakant Pathak)
Regional Officer





Ref. No. 693

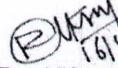
Jharkhand State Pollution Control Board,
Regional Office- cum-Laboratory, Dumka

Annexure-III

23

Dated 19/04/2024

Noise Level Monitoring Report				
Si. No.	Date	M/s Biswajit Mandal, At.- Sarasajol, P.o.- Shikaripara, Dist.- Dumka		
Point -1	16.04.2024 (01.57 PM) (Nearby complainant's house)	LAF (Max)	72.9 dB	Average
		LAF (Min)	53.6 dB	63.25 dB
Point -2	16.04.2024 (02.15 PM) (Near millage side)	LAF (Max)	75.4 dB	Average
		LAF (Min)	54.0 dB	64.70 dB


16/4/2024
(Ravi Kumar)
A.S.O





YUGANTAR BHARATI ANALYTICAL & ENVIRONMENTAL ENGINEERING LABORATORY

Accredited by :- NABL accredited testing laboratory vide certificate Number TC-4032
 Jharkhand State Pollution Control Board (JSPCB)
 Certified by :- ISO 9001:2015 & ISO 45001:2018

TC-4032

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Test Certificate

ULR (Unique Lab Report) No.		T C 4 0 3 2 2 2 0 0 0 0 1 7 3 8 F										
Discipline	Chemical	Group	Atmospheric Pollution				Sample Description	Ambient Air Quality				
Report Release Date	22 nd October, 2022		Report ID		YBAEEL-221018-105234-A01							
W. Order/ JSPCB App. No.	14523667		Work Order Date		16.10.2022							
Type of Industry (If any)	Huller Mill		Job code/ Ref. no.		YBAEEL/WA/LA/Oct-22/20							
Report issue to	M/s Bishwajit Mandal At- Sarsajore, PO - Bankijore, PS - Shikaripara, Dist- Dumka - 816118, Jharkhand.											
Sampling Period	18/10/2022- 19/10/2022				Mode of sample collection	By YBAEEL Team						
Sampling Protocol	IS:5182 and CPCB Air Manual Volume-1(NAAQM/36/2012-13)											
Sampling Locations	A. North Side		24°08'30.2"N, 87°30'43.1"E									
	B. East Side		24°08'30.6"N, 87°30'42.8"E									
	C. South Side		24°08'30.7"N, 87°30'43.9"E									
Meteorological Cond. of Field	W.C.- Cloudy		RH % - 67		Temp. - 28°C		W.D.- North-South					
Sample receipt Date	21/10/2022		Analysis Started on		21/10/2022		Analysis completed on		22/10/2022			

Parameters	Test Methods	Units	MU %	Sampling Location			Limits
				Site A	Site B	Site C	
Particulate matter (PM ₁₀)	IS:5182 (P-23) 2006, RA 2017	µg/m ³	2.68	59.7	62.3	64.8	100
Particulate matter (PM _{2.5})	IS:5182 (P-24) 2019	µg/m ³	2.60	26.3	29.1	27.3	60
Sulphure Dioxide (SO ₂)	IS:5182 (P-2) 2001 RA 2017	µg/m ³	7.84	14.0	16.0	15.0	80
Nitrogen Dioxide (NO ₂)	IS:5182 (P-6) 2006 RA 2017	µg/m ³	4.17	25.8	28.8	24.1	80

*****Test Results*****

*****End of Report*****

Limit is specified as	Environmental (Protection) Rule - 1986.
Abbreviation	MDL : Minimum detection limit. BDL : Below detection limit.
Env. Condition of Lab	Laboratory is maintaining Temperature 27 ± 2°C and Relative Humidity 65 ± 5% in all testing areas as per IS 196:1966 (C)
Specific contractual notes	All values are expressed in as unit and results listed refer only to the tested sample and applicable parameter in Lab's Permanent Facility
	This report, in full or in part, shall not be used for advertising or as evidence in any court of law
	This report cannot be reproduced, except when in full, without the written permission of the CEO
	The samples collected shall be destroyed after 7 days from the date of issue of the certificate unless specified otherwise
	The liability of the laboratory is limited to the invoiced amount.
Remarks	All disputes are subjected to the Ranchi Jurisdiction. Samples comply with prescribed limits.

Sample Drawn By - Mukesh Singh
 Tested By - Akash Khalkho (Lab Analyst)



Only CONCERN for
 Jharkhand State Pollution Control Board
 Application No. 14523667
 Allotted Date 16.10.2022
 Submission Date 22.10.2022

 Verified by Sanjeev Kumar Singh Deputy Technical Manager	 Issued by Umesh Das Authorized Signatory
--	--

Authorized Signatory
 Atmospheric Pollution
 Yugantar Bharati Analytical &
 Environmental Engineering Laboratory

Branch Office :- Jamshedpur Dhanbad Hazaribag Pakur

Main Office : Namkum Post Office, Starouf Ranchi - 834010, Jharkhand





ENVIROCHECK

Certified by : ISO/IEC 17025:2017 (NABL) & Recognised by ISPCB
ISO 9001:2015 & ISO 45001 : 2018 Certified Laboratory
Lab : MIG, R-3 Housing Colony, Dhanbad, Pin - 826001, State - Jharkhand (9830067044

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TEST REPORT

FORMAT NO : ENVIK/EM/37

APPLICATION NO. : 17221711 DTD. 08.09.2023

Name of the Industry	: Biswajit Mandal	Type of Industry	: Huiler Mill		
Address	: At. - Sarsajora, P.O. - Bankijore, P.S. - Shikanpara, Dist. - Dumka - 816118	Sampling Date	: 12.09.2023 - 13.09.2023		
		Period of Analysis	: 14.09.2023 - 14.09.2023		
		Date of Issue	: 16.09.2023		
Sampling Plan & Procedure	: ENV/SOP/01	Deviation from the Sampling Method and Plan	: No	Type of Sample	: Ambient Air
Sample Condition	: Sealed	Sample ID No.	: ENVJK/76/Sep./A/1	Report No.	: ENVJK/76/Sep./TR(A)/1/23-24

A) GENERAL INFORMATION

1. Location of Sampling : At North Side
2. Duration of Sampling : 24 hrs. (10:00 a.m. - 10:00 a.m.)

B) RESULTS

SL. NO.	PARAMETERS	UNIT	METHOD NO.	RESULTS	LIMIT
1.	Concentration of PM _{2.5}	µg/m ³	USEPA 1997a,40 CFR Part 50, Appendix L: 2006	50.10	60.0
2.	Concentration of PM ₁₀	µg/m ³	IS 5182 (Part 23) : 2006	80.09	100.0
3.	Concentration of SO ₂	µg/m ³	IS 5182 (Part 2) : 2001	6.09	80.0
4.	Concentration of NO ₂	µg/m ³	IS 5182 (Part 6) : 2006	25.0	80.0

Remarks : Result shows that all parameters are within limit as per JSPCB.
: Result relates only to the sample tested.

Reviewed By :

(Saswata Burman Roy, Dy. Quality Manager)

Authorised Signatory :

(Dr. Ajoy Paul, Quality Manager)



Kolkata Office : 63/B, Rastraguru Avenue, Kolkata - 700028 (033-25792891/25497496
Email : envirocheck50@gmail.com
Website : www.envirocheck.in



ENVIROCHECK

Certified by : ISO/IEC 17025:2017 (NABL) & Recognised by JSPCB
 ISO 9001:2015 & ISO 45001 : 2018 Certified Laboratory
 Lab : MIG, R-3 Housing Colony, Dhanbad, Pin - 826001, State - Jharkhand (9830067044

TEST REPORT

FORMAT NO.: ENVJK/FM/37

APPLICATION NO.: 17221711 DTD. 08.09.2023

Name of the Industry	: Biswajit Mandal	Type of Industry	: Huiler Mill		
Address	: At - Sarsajora, P.O. - Bankijore, P.S. - Shikaripara, Dist. - Dumka - 816118	Sampling Date	: 12.09.2023 - 13.09.2023		
		Period of Analysis	: 14.09.2023 - 14.09.2023		
		Date of Issue	: 16.09.2023		
Sampling Plan & Procedure	: ENV/SOP/01	Deviation from the Sampling Method and Plan	: No	Type of Sample	: Ambient Air
Sample Condition	: Sealed	Sample ID No.	: ENVJK/76/Sep./A/II	Report No.	: ENVJK/76/Sep./TR(A)/II/23-24

A) GENERAL INFORMATION

1. Location of Sampling : At East Side
2. Duration of Sampling : 24 hrs. (10:30 a.m. - 10:30 a.m.)

B) RESULTS

SL. NO.	PARAMETERS	UNIT	METHOD NO.	RESULTS	LIMIT
1.	Concentration of PM _{2.5}	µg/m ³	USEPA 1997a,40 CFR Part 50, Appendix L: 2006	47.30	60.0
2.	Concentration of PM ₁₀	µg/m ³	IS 5182 (Part 23): 2006	74.10	100.0
3.	Concentration of SO ₂	µg/m ³	IS 5182 (Part 2): 2001	5.67	80.0
4.	Concentration of NO ₂	µg/m ³	IS 5182 (Part 6): 2006	23.46	80.0

Remarks : Result shows that all parameters are within limit as per JSPCB.
 : Result relates only to the sample tested.

Reviewed By :

(Saswata Burman Roy, Dy. Quality Manager)

Authorised Signatory :

(Dr. Ajoy Paul, Quality Manager)



Kolkata Office : 63/B, Rastraguru Avenue, Kolkata - 700028 (033-25792891/25497490
 Email : envirocheck50@gmail.com
 Website : www.envirocheck.in



ENVIROCHECK

Certified by : ISO/IEC 17025:2017 (NABL) & Recognised by JSPCB
ISO 9001:2015 & ISO 45001 : 2018 Certified Laboratory
Lab : MIG, R-3 Housing Colony, Dhanbad, Pin - 826001, State - Jharkhand (9830067044

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TEST REPORT

APPLICATION NO. : 17221711 DTD. 08.09.2023

FORMAT NO. : ENVJK/FM/37

Name of the Industry	Biswajit Mandal		Type of Industry	: Huiler Mill	
Address	At. - Sarsajora, P.O. - Bankijore, P.S. - Shikaripara, Dist. - Dumka - 816118		Sampling Date	: 12.09.2023 - 13.09.2023	
			Period of Analysis	: 14.09.2023 - 14.09.2023	
			Date of Issue	: 16.09.2023	
Sampling Plan & Procedure	ENV/SOP/01	Deviation from the Sampling Method and Plan	: No	Type of Sample	: Ambient Air
Sample Condition	: Sealed	Sample ID No.	: ENVJK/76/Sep./A/III	Report No.	: ENVJK/76/Sep./TR(A)/III/23-24

A) GENERAL INFORMATION

1. Location of Sampling : At South Side
2. Duration of Sampling : 24 hrs. (11:00 a.m. - 11:00 a.m.)

B) RESULTS

SL. NO.	PARAMETERS	UNIT	METHOD NO.	RESULTS	LIMIT
1.	Concentration of PM _{2.5}	µg/m ³	USEPA 1997a,40 CFR Part 50, Appendix L: 2006	44.86	60.0
2.	Concentration of PM ₁₀	µg/m ³	IS 5182 (Part 23) : 2006	71.81	100.0
3.	Concentration of SO ₂	µg/m ³	IS 5182 (Part 2) : 2001	5.8	80.0
4.	Concentration of NO ₂	µg/m ³	IS 5182 (Part 6) : 2006	23.54	80.0

Remarks : Result shows that all parameters are within limit as per JSPCB.
: Result relates only to the sample tested.

Reviewed By :

(Saswata Burman Roy, Dy. Quality Manager)

Authorised Signatory :

(Dr. Ajoy Paul, Quality Manager)

<End of Report>



Kolkata Office : 63/B, Rastraguru Avenue, Kolkata - 700028 (033-25792891/25497490
Email : envirocheck50@gmail.com
Website : www.envirocheck.in

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झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद्,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला, दुमका - 814101

Ph: 06434-230203 Web Site: www.jspcb.org

पत्रांक :-

दिनांक :-

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

बिश्वजीत मंडल,
सर्वश्री बिश्वजीत मंडल,
ग्राम- सारसाजोल, थाना - शिकारीपाड़ा,
जिला - दुमका।

विषय : उत्पादन क्षमता के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में सूचित करना है कि आपकी इकाई को पर्षद् पत्रांक JSPCB/RO/DMK/CTO-17221686/2023/187 दिनांक 2023-10-10 द्वारा वर्ष 30.09.2028 तक के लिए संचालन सहमति निर्गत किया गया है, जिसमें इकाई की उत्पादन क्षमता टंकन दोष के कारण Rice hullers only- 300 Kt/Day & Flour - 40 Kg/Day अंकित हो गई थी। इकाई की वास्तविक उत्पादन क्षमता Rice hullers only- 300 Kg/Day & Flour - 40 Kg/Day है। उपर्युक्त के आलोक में इकाई की उत्पादन क्षमता को इस हद तक संशोधित समझा जाय।

विश्वासभाजन,

ह0/-

क्षेत्रीय पदाधिकारी,
दुमका।

ज्ञापांक :- 695

दुमका / दिनांक :- 19/04/24

प्रतिलिपि :- उद्योग निदेशक, झारखण्ड सरकार, राँची / खान निदेशक, झारखण्ड सरकार, राँची /
उपायुक्त, दुमका / मुख्य कारखाना निरीक्षक, झारखण्ड सरकार, राँची / सदस्य सचिव, झारखण्ड
राज्य प्रदूषण नियंत्रण पर्षद्, राँची को सूचनार्थ एवं आवश्यक कारवाई हेतु प्रेषित है।



B. Mahto
क्षेत्रीय पदाधिकारी,
दुमका।